



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 25TH DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE B M SHYAM PRASAD

WRIT PETITION NO. 2480 OF 2026 (GM-AC)

BETWEEN:

SRIRAM GENERAL INSURANCE
COMPANY LTD.
NO. 25TH , 36TH CROSS, 2ND BLOCK,
RAJAJINAGARA, BENGALURU-560010.
NOW REP. BY
M/S SHRIRAM GENERAL
INSURANCE COMPANY LTD.,
NO 5/4, 3RD FLOOR, S.V.R ARCADE,
BINALAKALLI MAIN ROAD,
BILEKAHALLI OF B.G.ROAD,
IIMB POST, BANGALORE-76.
REP. BY ITS MANAGER LEGAL.

...PETITIONER

(BY SRI. B C SHIVANNE GOWDA., ADVOCATE)

AND:

1. SMT MANJULA
W/O GOVINDARAJU
AGED ABOUT 54 YEARS





R/AT THOGAREGHATTA VILLAGE,
HOLAVANAHALLI VILLAGE,
KORATAGERE TALUK,
TUMAKUR DISTRICT - 572 121

2. SRI. T. PRANESH RAO,
S/O SEETHARAM RAO
R/AT WARD NO.15, JOGERVADA,
GANGAVATHI TALUK,
KOPPALA DISTRICT - 583 222

...RESPONDENTS

THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE ORDER DATED 09.09.2025 PASSED BY THE COURT OF THE XIII ADDITIONAL JUDGE, COURT OF SMALL CAUSES AND ACJM AT BENGALURU NO 2582/2025 AT ANNEXURE-E ON THE APPLICATION FIELD ORDER VII RULES 11(d) R/W 151 OF CIVIL PROCEDURE CODE AT ANNEXURE-D AND ETC.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE B M SHYAM PRASAD



ORAL ORDER

This petition is by the Insurer who is called upon to answer a claim under Section 166 of the Motor Vehicles Act, 1988 [for short, '*the Act*'] in the claim petition in MVC No.2582/2025 on the file of the XIII Additional Judge, Court of Small Causes and ACJM, Bengaluru [for short, '*the Tribunal*']. If the claimant has filed an application under Section 5 of the Limitation Act, 1963 for condonation of the delay in filing the claim petition, the petitioner has filed an application under Order VII Rule 11[d] of the Code of Civil Procedure, 1908 read with Section 166[3] of the Act contending that the claim petition is not maintainable because it is filed beyond six months from the date of accident. The Tribunal, by the common impugned order dated 09.09.2025, has allowed the application filed by the claimant rejecting the application filed by the petitioner.



The question: whether a belated claim petition could be entertained condoning the delay under Section 5 of the Limitation Act, 1963 is pending with the Apex Court in SLP Nos.8412-8413/2023 and similar matters in the writ petition in WP [Civil] No. 166/2024 and connected matters. It remains undisputed that the Apex Court by its interim order dated 16.12.2025 has observed that the pendency of the writ petitions/special leave petitions before it shall not come in the way of the claim petitions being adjudicated by the Tribunals but with the stipulation that judgments shall not be finalized.

This Court is of the considered view that with the afore-stipulation, this petition must be disposed of observing that the Tribunal's impugned order will be subject to the outcome in the pending matters before the Apex Court. With this arrangement, the inquiry into the merits of the claim petition will continue, but the Tribunal will refrain from



pronouncing its judgment and award so that the decision on the merit of the claim petition otherwise will be subject to the Apex Court's decision on the afore question.

The petition stands disposed of accordingly.

**Sd/-
(B M SHYAM PRASAD)
JUDGE**

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List No.: 4 Sl No.: 30